

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2488
ANSWERED ON:11.03.2015
IRREGULARITIES IN ALLOTMENT OF HOUSES FOR URBAN POOR
Mukherjee Shri Abhijit

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether cases of irregularities in the construction/allotment of houses for urban poor have come to the notice of the Government;
- (b) if so, the details thereof including the number of such cases reported during the last three years and the current year, State-wise;
- (c) the action taken by the Government in this regard and the outcome thereof; and
- (d) the remedial measures taken by the Government to check such irregularities?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) to (c): Complaints and cases of irregularities received in connection with construction/allotment of houses under the Ministry's scheme at various levels in the Ministry are sent to State Governments / Union Territories (UTs) concerned for remedial action, as the execution and implementation of projects are undertaken by the respective State Governments / UTs and their implementing agencies, primarily Urban Local Bodies. Details of all such complaints are not maintained in the Ministry.

(d): The Government of India conveys the shortcomings/deviations, if any, in implementation of project to the State Governments/ UTs for proper rectification and suitable action thereon.